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(72)

TO BE SUBSTITUTED FOR NOTIFICATION NO-F.10/1/67-U TL-98 dated 7. October, 1967)

Government of India,  
Ministry of Home Affairs.

....

New Delhi-1, the, 30 September, 1967.  
Asvina, 1339.

NOTIFICATION

G.S.R. 1534 In exercise of the powers conferred by section 10 of the Dadra and Nagar Haveli Act, 1961 (35 of 1961), the Central Government hereby extends, with effect from the 1st day of January, 1968, to the Union territory of Dadra and Nagar Haveli the Medicinal and Toilet Preparations (Excise Duties) Act, 1955 (16 of 1955) ( No. F.10/1/67-UTL -98)

Sd/-

( P.N. Vasudevan)

Deputy Secretary to the Govt. of India.

No. F.10/1/67-UTL. New Delhi-1, the, 30 Sept. 1967

Copy (with ten spare copies) forwarded to -

1. The Secretary to the Administrator, Dadra and Nagar Haveli, SILVASSA (via Vapi, Distt. Surat, W. Rly.), with reference to the correspondence resting with his letter No. ADM/LAW/222 dated 30th August, 1967 to the Ministry of Finance (Deptt. of Revenue). The receipt of these copies may kindly be acknowledged. The powers of the "collecting Government" under sections 2(d) and 4 of this Act will be delegated to the Administrator on the 1st January, 1968.

2. The Ministry of Finance (Deptt. of Revenue) NEW DELHI, with reference to their U.O. No. F.45/27/67-OP dated 8th September, 1967. It may be noted that the rules, etc., made under this Act prior to the 1st day of January, 1968 will have to be specifically extended to the Union territory of Dadra and Nagar Haveli, if they are to have any application to that territory. Necessary action in this regard may kindly be taken, as indicated in para 3(5) of this Ministry's note at page 7/Notes of the Ministry of Finance (Deptt. of Revenue) file No. 45/27/67-Opium, under intimation to this Ministry. All the rules, etc. made by the Central Government generally for the territories to which the Act applies, on or after 1.1.1968, will apply

...2/-

105

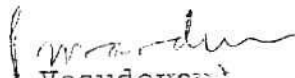
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automatically to the Union territory. A copy of the Act and the rules proposed to be made applicable to the territory may kindly be furnished to the Administration along with suitable instructions for the implementation of the Act from 1st January, 1968.

3. The Ministry of Law (Leg. Deptt. - Shri A.K. Srinivasamurthy, Deputy Legislative Counsel), New Delhi, with reference to their U.O. No. 3676/67-SRO, dated 22nd September, 1967.

Copy to all Ministries and Departments of the Government of India except the Ministry of Finance (Department of Revenue) and Ministry of Law (Leg. Deptt.), for information.

Copy also to GP Section, Ministry of Home Affairs, New Delhi.

  
( P.N. Vasudevan )

Deputy Secretary to the Govt. of India.

\*MP\*  
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